

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

Stay Application No.178/Del/2020  
AND  
In ITA No.9883/Del/2019

Assessment Year : 2014-15

Ms. Rajni Goswami,  
21/23, Old Rajinder Nagar,  
Delhi – 110 060.  
PAN : AEAPG6257K.  
(Appellant)

Vs. Income Tax Officer,  
Ward-61(1),  
New Delhi.  
(Respondent)

Appellant by : Shri Rajesh Matina, Advocate.  
Respondent by : Shri F.R. Meena, Senior DR.

Date of hearing : 14.12.2020  
Date of pronouncement : 14.12.2020

**ORDER**

**PER G.S. PANNU, VP :**

The stay application and the appeal by the assessee for the assessment year 2014-15 are directed against the order of learned CIT(A)-20, New Delhi dated 31<sup>st</sup> October, 2019.

2. The assessee, vide email dated 10<sup>th</sup> December, 2020 has requested for withdrawal of the appeal filed by her and stated that she has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

6. Since we have already dismissed the appeal of the assessee, the stay application filed by her has become infructuous and is dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 14<sup>th</sup> December, 2020.

Sd/-

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar